


F. No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Date: 11 July, 2019

CIRCULAR

It has been noticed that the cause lists do not bear the names of the Counsel/Consultant appearing for the parties in many appeals. This occurs mostly when vakalatnama/authorization is filed at a later stage and no corresponding entry is made in the system by the Central registry/registering clerk. Causelists without the names of Counsel/Consultant often results in non appearance as causelists are referred by them for appearing before the Tribunal. Hence, it is directed that all vakalatnama/authorization filed later stage shall be entered in the system by the registering clerks. Vakalatnama/authorization received in court shall also be sent to the registry clerk to enter in the system. It is the responsibility of the court master to ensure that causelists contain the names of Counsel/Consultant in every case where vakalatnama/authorization is filed.


(Mohinder Singh)
Dy. Registrar

Copy to:-

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Dy./Asst. Registrar, CESTAT, New Delhi and all Regional Benches (with direction to circulate this to the Court Masters of concerned regional Benches).
3. PA to Registrar, CESTAT, New Delhi.
4. Website/Guard file/Office copy/Notice Board.